

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 351/445/2021

Date of order: 09.04.2021.

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Belthazer, S/O Late Victor, resident of
Kamorta, Nancowrie Tehsil, District Nicobar,
holding the post of Extension officer under
Department of Rural Development and
Panchayati Raj Institution, Presently posted at
Community Development Block, Diglipur.

..... Applicant.

-Versus-

1. Union of India, service through the Secretary,
Ministry of Panchayati Raj, New Delhi – 110011.
2. The Lt. Governor, A & N Islands, Raj Niwas, Port Blair.
3. The Chief Secretary, A & N Administration,
Secretariat Building, Port Blair.
4. The Secretary (RD&LSG), Andaman & Nicobar
Administration, Port Blair.
5. The Assistant Director (Admn.), Directorate of RD,
PRs and ULBS, Andaman & Nicobar Administration,
Port Blair.

..... Respondents.

For the Applicant : Mr. R. Singh, Counsel

For the Respondents : Mr. K. Rao, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Id. Counsel for both sides at length.

2. This OA has been filed to seek the following reliefs:

"(A) An order be passed setting aside the draft seniority list of the staff of block level administration as on 31.01.2020 (Annexure A-5) in respect of the Extension Officers.

(B) An order be passed directing the respondent authority to prepare the final seniority list by reflecting the name of the applicant above Shri Parimal Kumar Mistry and Shri Arulanandaswamy and with a further direction to consider the cases for promotion to the post of Block Development Officer on the basis of such corrected seniority list.

(C) An order be passed directing the respondent authority to follow the L-Type roster as the number of posts of Block Development Officer is 9.

(D) Any such order / orders be passed and or direction or directions be given as this Hon'ble Tribunal may deem fit and proper.

(E) Cost and incidentals to this application."

3. At hearing, it was discerned that a representation dated 25.11.2020

has been preferred to the respondents seeking the same relief as in the present OA, which is yet to be disposed of.

4. Having noted that no adverse order is under challenge and seeking identical relief, the applicant has already preferred a representation which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, we dispose of the OA with a direction upon the competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.



5. It is made clear that we have not entered into the merits of this matter and, therefore, all points are kept open for consideration.

6. The OA accordingly stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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